

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20780/2024

[Arising out of impugned final judgment and order dated 13-06-2024 in MAT No. 2123/2023 passed by the High Court at Calcutta]

UNITED INDIA INSURANCE COMPANY LIMITED

Petitioner(s)

VERSUS

SAJAL KUMAR BANERJEE & ORS.

Respondent(s)

FOR ADMISSION and IA No.204197/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ;IA No. 204197/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 28-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Dr. Manish Singhvi, Sr. Adv.
Ms. Awantika Manohar, AOR
Ms. Parul Dhurvey, Adv.

For Respondent(s) :Mr. Udayaditya Banerjee, AOR
Mr. Sutirtha Das, Adv.
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment passed by the High Court, the Special Leave Petition is dismissed.
2. Dr. Manish Singhvi, learned Senior Advocate appearing for the petitioner fairly submits that the amounts will be disbursed within a period of two months from today.
3. Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)